

# **Central Administrative Tribunal Principal Bench, New Delhi**

**O.A. No.2406/2017**

Monday, this the 24<sup>th</sup> day of July 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Alpana Vaish (aged about 39 years)  
w/o Sh. Peeyush Vaish  
r/o Flat No.80, Savarkar Apartments  
IP Extension, Patparganj, Delhi – 110 092

Post Regular sanctioned posts in All India Radio  
Group B  
Designation Casual Artist post in All India Radio

2. Renu Srivastava Johari (Aged about 41 years)  
w/o Sh. Alok Johari  
r/o M-103, Vaishali, Sector 4  
Ghaziabad, Uttar Pradesh  
Group B  
Designation Casual Artist Post in All India Radio

..Applicants  
(Ms. Sriparna Chatterjee, Mr. Peeyush Vaish and Mr. Karan Singh, Advocates)

Versus

1. Union of India through the Secretary  
Information & Broadcasting  
Ministry, Govt. of India, New Delhi – 110 001
2. The Prasar Bharati  
(Broadcasting Corporation of India)  
Represented by its Chief Executive officer  
Akashwani Bhawan, Sansad Marg  
New Delhi – 110 001
3. The Director General  
Prasar Bharati, All India Radio  
Akashwani Bhawan, Sansad Marg  
New Delhi – 110 001
4. The Deputy Director of Programms (SW)  
Prasar Bharati, All India Radio  
Akashwani Bhawan, Sansad Marg  
New Delhi – 110 001

..Respondents  
(Ms. Geetanjali Sharma, Advocate for respondent No.1)

**O R D E R (ORAL)****Justice Permod Kohli:**

The basic policy dated 21.02.2017 is not under challenge. The impugned order is only a consequential order asking the applicants to appear for screening test based upon the implementation of the policy. In this view of the matter, learned counsel for applicants seeks to withdraw the present O.A. with liberty to file fresh one challenging the aforesaid policy and seeking any other relief as deemed fit.

2. O.A. is dismissed as withdrawn with aforesaid liberty.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

**July 24, 2017**  
/sunil/